

**BEFORE THE HON'BE CHAIRPERSON AND PUSINE
MEMBERS, NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
(COURT NO. 2)**

ORIGINAL APPLICATION NO. 10/2023

IN THE MATTER OF

PUJA KUMAR

... APPLICANT

VERSUS

ANSAL API

... RESPONDENT

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NDOH: 19/03/2024

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RESPONDENT

THROUGH

Mukti

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MOB. NO. 9818201714

DATED: 15/3/2024

PLACE: NEW DELHI

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**OBJECTIONS TO CLAUSE 4.0(RECOMMENDATIONS)
OF THE JOINT COMMITTEE REPORT OF UPPCB
DATED 18.01.2024 ON BEHALF OF THE RESPONDENT
COMPANY/ PROJECT PROPONENT**

MOST RESPECTFULLY SHOWETH:

1. That the present objections to the Joint Committee Report of UPPCB dated 18.01.2024 is being filed by the Respondent Company/ Project Proponent.
2. It is stated that the objections of the Respondent Company/ PP to Clause 4.0 of the Joint Committee Report dated 18.01.2024 providing the recommendation to the Respondent Company/ PP are as under:

Ansal Properties & Infrastructure Ltd.

Fm/h.

Authorised Signatory

- A. That with regards to Clause 4.1 of the Joint Committee Report stating that **“UPPCB may take action against the PP for violation of provision of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for construction without necessary permission (CTE and CTO) and also violation of previous consent conditions”**:

It is stated that there is no violation of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution Act, 1981) because the project proponent is not carrying out any construction activity on the site. It is stated that after the expiry of the layout in 2017, no construction is being carried out by the project proponent and further as already stated by the project proponent in its Additional Reply dated 16.01.2024 that because of reduction of area from pre-approved 6465 acres to 4655.18 acres, the project proponent was required to apply for revised DPR. As a consequence thereof, a fresh layout for the revised area is pending approval. However, the communication of approval of DPR was received by project proponent on 06.04.2023. The project proponent is therefore not carrying out any construction awaiting approval of layout and EC.

Per Ansal Properties & Infrastructure Ltd

Fm/ln.

Authorised Signatory

The PP is developing the Hi-Tech Township and some of the land parcel in township have been sold to FSIs (Floor Space Index) for construction of Apartments, Hospitals, Malls, Group Housing, etc.

Such FSIs have been sold by way of Sale Deed to these private builders and all the rights, liabilities & obligations with respect to the FSI are in the name of these private builders. Therefore, the FSI owners separately apply for approval of NOCs and layout from Lucknow Development Authority. The project proponent is a developer of Hi-Tech Township and the required approvals taken by the project proponent is for the development of complete township as per government norms and not for specific projects. The Joint Committee in its report has already recorded in Clause 3.1.4 and Clause 3.1.6 regarding the fact that the PP had stopped any sort of development work and that the private builders to whom FSI (Floor Space Index) were sold are separately seeking required approvals on project-to-project basis.

As on date, the status of the approvals are as follows:

Approvals to be obtained	EC (applied on 25.10.2023 and pending), Layout (applied on 13.04.2023)
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for Ansal Properties & Infrastructure Ltd

Fmdh

Authorised Signatory

	and pending with authority).
Approvals already obtained	DPR approval communication dated 06.04.2023, CTO dated 01.02.2024, NOC for abstraction of ground water dated 21.02.2014.

The Copy of the covering letter dated 06.04.2023 of the DPR approval and the Copy of proof of Application for EC has already been annexed as **Annexure R-2** (at Page 23) and **Annexure R-5** (at Page 34), respectively in the Additional Reply dated 16.01.2024 of PP. The Copy of the Consent to Operate (“CTO”) dated 01.02.2024 is annexed hereto as **Annexure R-23**.

- B. That with regards to Clause 4.2 of the Joint Committee Report stating that “**U.P. State Ground Water Department may take action against the PP for illegal abstraction of ground water through additional 14 tubewells without obtaining necessary permission**”:

It is stated that as per the permission dated 21.02.2014 obtained from the Central Ground Water Board (already annexed with the Additional Reply filed by

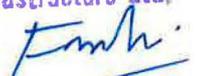
the PP as **Annexure R-7**), the project proponent has the permission to abstract ground water through 10 tubewells vide CHQ Letter no. 21-4 (258)/NR/CGWA/2010-1067 dated 12.08.2011 to withdraw **18879 m³/day** of groundwater. However, the project proponent on the basis of its upcoming requirements wrote to the authority vide Letter No. APIL/PRJ/LKW/12/119 dated 29.02.2013 seeking to install more tubewells to cater to the needs of the township. Thus, vide Letter dated 21.02.2014, the project proponent was accorded approval from the Regional Director of Central Ground Water Board (CGWB) of additional 8 nos. of tube wells drilled down to 350m. Therefore, as of now, the project proponent has permission to abstract ground water through 10+8 tubewells.

The Respondent Company/ PP has installed 12 borewells at 12 different locations. Also, at each of these 12 locations, there is a standby borewell (without motor fittings) within 50 meters from the working borewells as "*Standby Borewells*" in case of casualties such as repair/ inoperation of borewells as water is the basic necessity and the same cannot be compromised for the estimated residents. It is stated that the said information was provided by the Respondent Company/ PP to the committee which is recorded at Clause 3.1.11 of the Joint Committee Report dated 18.01.2024.

start any construction activity till obtaining necessary permission (EC, CTE, CTO, NOC for ground water abstraction etc.) from all concern authority”:

It is stated that no construction activity has been undertaken by the project proponent since 2017 after the expiry of its layout plan. Also, according to the Letter of LDA dated 06.04.2023, even otherwise the Respondent Company/ PP has not been permitted to proceed with the development work. It is stated that the CTO expired on 31.12.2022 and the Respondent Company/ PP applied for renewal of CTO on 27.11.2023 (Clause 3.1.8 of the Joint Committee Report) after a gap of 10 (ten) months upon expiry. It is stated that the CTO has been renewed by UPPCB vide Letter dated 01.02.2024. It is further stated that for the gap period, the UPPCB has also imposed environmental compensation of Rs. 1,24,50,000/- (Rupees One Crore Twenty-Four Lakh Fifty Thousand only) upon the Respondent Company/ PP (Paragraph 16 of the Letter dated 01.02.2024). The CTO dated 01.02.2024 is annexed as **Annexure R-23** herein. The Copy of the NOC for ground water abstraction dated 12.08.2011 and the Proof of Application of EC dated 25.10.2023 have already been annexed as **Annexure R-6** (at Pages 80-81) and **Annexure R-5** (at Page 34), respectively in the Additional Reply dated 16.01.2024 of PP.

For Ansal Properties & Infrastructure Ltd.


Authorised Signatory

The Copy of the Cumulative Permission dated 21.02.2014 has already been annexed as **Annexure R-7** (at Pages 82-83) in the Additional Reply dated 16.01.2024 of the Respondent Company/ PP.

However, the abstraction is done under permissible levels i.e. the abstraction of ground water is done to the extent of 3398 m³/day i.e. only 18% of its permissible capacity of 18879 m³/day. The Copy of the logbook showing the consumption of water is annexed hereto as **Annexure R-24**.

- C. That *with regards to Clause 4.3 of the Joint Committee Report stating that **“The PP should obtain permission from ground water department for ground water abstraction from all tubewells”**:

It is stated that the project proponent obtained permission vide CHQ Letter No. 21-4 (258)/NR/CGWA/2010-1067 dated 12.08.2011 to abstract ground water to withdraw 18879 m³/day and the same is done through proper channels. The abstraction is done under permissible levels which is to the extent of 3398 m³/day i.e. only 18% of its maximum capacity. (Ref.: **Annexure R-24** herein).

- D. That with regards to Clause 4.4 of the Joint Committee Report stating that **“The PP should not**

- E. That with regards to Clause 4.5 of the Joint Committee Report stating that **“The PP may be asked to assess the green belt development through reputed Govt. Institution. If inadequate green belt is observed. Necessary action for green belt development should be taken by the PP. Action plan should be submitted to UPPCB for the same”**:

It is stated that under the DPR there is a provision for 15% area to be maintained as Greenbelt. The Greenbelt has been maintained by the Respondent Company/ PP in the periphery of the developed portions of the Township. The open spaces inside the plotted area have been suitably landscaped and covered with vegetation. The Respondent Company/ PP has planted 32,638 trees between the years 2007 to 2019 and 20,970 shrubs from 2007 to 2019. It is stated that the landscape green areas are being maintained by the Respondent Company/ PP by entering into Annual Maintenance Contract with the nurseries. The portion maintained by the said Horticulture M/s Lucknow Nursery is being engaged to carry out maintenance of horticulture work at parks, linear parks, road greens, lawns, shrubs, ground cover, trees, plotted plants with regular hoeing, pruning, watering, lawn moving, manuring, pest disease control along with the fertilizer treatment

through herbal means, to plant seasonal flower beds. The Copy of the Annual Maintenance Contract dated 01.07.2023 with Lucknow Nursery has already been annexed as **Annexure R-12** (at Pages 116-128) in the Additional Reply dated 16.01.2024 of the Respondent Company/ PP.

- F. That with regards to Clause 4.6 of the Joint Committee Report stating that **“The PP should comply with the provisions of the Solid Waste Management, Rules, 2016”**:

It is stated that the Respondent Company/ PP is complying with all the mandates of the Solid Waste Management Rules, 2016. The Respondent Company/ PP has proper mechanism to dispose & collect door-to-door waste and the same has been done by way of an agreement with Nagar Nigam/ Municipal Corporation Agency. The Vehicle of Nagar Nigam collects door-to-door waste from the residents of the Township. The Respondent Company/ PP has allocated land for dump yard for waste collection and disposal. Furthermore, the Respondent Company/ PP entered into an Agreement dated 01.04.2023 with an Agency of Lucknow Nagar Nigam namely, M/s Eco Green Energy Lucknow Pvt. Ltd. for solid waste/ garbage collection, transportation and scientifically disposal of waste collected from the residential sectors, high rise

apartments and FSI at Sushant Golf City, Ansal API Lucknow.

The Agreement dated 01.04.2023 with M/s Eco Green Energy Lucknow Pvt. Ltd. has already been annexed as **Annexure R-15** (at Pages 159-161) in the Additional Reply dated 16.01.2024 of the Respondent Company/ PP. Further, the photographs of the land allocated for dump yard & the door-to-door collection of waste by Nagar Nigam Vehicle has already been annexed as **Annexure R-18** (at Pages 166-172) in the Additional Reply dated 16.01.2024 of the Respondent Company/ PP.

- G. That with regards to Clause 4.7 of the Joint Committee Report stating that **“The PP should not discharge treated sewage into drain. Treated sewage should be reuse/recycle as per EC/CTO condition. The PP should submit action plan to UPPCB for utilization of treated sewage and accordingly infrastructure should be developed”**:

It is stated that the Respondent Company/ PP has appropriate mechanism not to discharge treated sewage into drain and the same is being properly done. The treated water is being used for irrigation & watering the plants in parks and green belt, the large parks are being irrigated via underground line and others manually by water tankers. Further, the solid

residue is used as fertilizers for our in-house nursery and the excess the excess water is used in construction activities.

The photographs of the treated water being used for irrigation of green belt is annexed hereto as **Annexure R-25**.

- H. That with regards to Clause 4.8 of the Joint Committee Report stating that **“The PP should provide adequate DG sets stack height as per rule”**:

It is stated that the Diesel Generator set (“DG set”) is being used as power backup being enclosed type and have been conforming to all applicable standards as per CPCB guidelines. It is brought to the notice of this Hon’ble Tribunal that the Joint Committee in its Report dated 18.01.2024 has mentioned that the township of the project proponent has 10 DG sets having the total load capacity of 3007.5 KVA (500*3 KVA, 1*320 KVA, 4*250 KVA, 1*62.5 KVA, 1*125 KVA). However, the Joint Committee has failed to take note of the fact that out of these total 10 DG sets, 4 DG sets are being operated and utilized by the Giant FSIs present in the township i.e. Lulu Mall, Medanta Hospital and Best Price, having a total load capacity of 812.5 KVA (3*250 KVA, 1*62.5 KVA) and as stated in Point A that these FSIs are separate entity,

who separately obtain their valid CTOs and applicable NOCs. Presently, the project proponent for the purpose of its township is using 6 DG sets placed at 6 different locations, having total load capacity of 2195 KVA (3*500 KVA, 1*250 KVA, 1*320 KVA, 1*125 KVA), which is also mentioned in the valid CTO obtained by the project proponent. The Test Reports (i.e. Stack Emission Monitoring and Analysis Report) dated 02.03.2024 of the test conducted by Enviro-Tech services, a Government Approved Lab shows that emission standards are in permissible range and the stack height of these DG sets is as per norms prescribed by the Uttar Pradesh Pollution Control Board. The said test reports further provided for the following data with regards to the Stack Height of the DG sets:

S. No.	DG set Location	Capacity of Stack (in KVA)	Stack height above ground (in meters)
1.	Sector-A, Pocket-02	500 KVA	8.0
2.	Celebrity Garden, Sector- B	250KVA	20.0

3.	Sector-D, Pocket-02	500KVA	8.0
4.	Celebrity Greens, Sector-B	125KVA	15.0
5.	Sector-C, Pocket-07	500KVA	8.0
6.	Paradise Crystal Sector-A, Pocket-01	320KVA	15.0

The test reports of the DG sets conducted by Enviro-Tech services, a Government Approved Lab dated 02.03.2024 is annexed hereto as **Annexure R-26** and the photographs of the DG sets complying with the requisite compliances is annexed hereto as **Annexure R-27**.

- I. That with regards to Clause 4.9 of the Joint Committee Report stating that **“The PP should install electromagnetic flow meter at the borewells and maintain proper logbook of freshwater consumption”**:

It is stated that the Respondent Company/ PP has installed electromagnetic flow meters at the borewells and the same is being duly monitored and the counting is being duly noted by the project proponent in the log book maintained. The photographs of the

electromagnetic flow meters at the borewell are annexed hereto as **Annexure R-28** and the record of the logbook for the consumption of water has been annexed hereto as **Annexure R-24**.

- J. That with regards to Clause 4.9 of the Joint Committee Report stating that **“The PP should properly operate all units of STP and maintain logbook for energy consumption of STP”**:

It is stated that as of now, the Respondent Company/ PP has installed 5 MLD STP, which is working in approximately half of its capacity. The said STP also has the provision to increase the capacity limit which the project proponent can undertake as and when the requirement increases. The project proponent has 2 modular STPs of 150 KLD and 120 KLD in spare which are utilized as per the requirement. The STP is being maintained by M/s Akshita Enterprises vide Agreement dated 05.05.2023 has already been annexed as **Annexure R-9** (at Pages 92-109) in the Additional Reply dated 16.01.2024 of the Respondent Company.

Besides this, another STP of 800 KLD has already been installed separately in Medanta Hospital and further STP of 1 MLD has been installed at Lulu Mall located in Phase-1. The Copy of the logbook for

energy consumption for STP is annexed hereto as **Annexure R- 29.**

- K. That with regards to Clause 4.9 of the Joint Committee Report stating that **“The PP should provide proper approach road to STP”**:

It is stated that the Respondent company/ PP is maintaining appropriate approach roads to the STP. The same was repaired by the Respondent company/ PP after the visit of the Monitoring Committee. The recent photographs of the approach road to STP are annexed hereto as **Annexure R-30.**

PRAYER

In view of the above, it is therefore prayed in the interest of justice that the objections on behalf of the Project Proponent to Clause 4.0 (Recommendations) of the Joint Committee Report of UPPCB dated 18.01.2024 may be taken on record and accepted by this Hon'ble Tribunal.

Ansol Properties & Infrastructure Ltd.

Authorised Signator

RESPONDENT

THROUGH

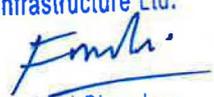
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MOB. NO. 9818201714

DATED: 15.03.2024

PLACE: NEW DELHI

For Ansal Properties & Infrastructure Ltd.


Authorised Signatory

**BEFORE THE HON'BE CHAIRPERSON AND
MEMBERS, NATIONAL GREEN TRIBUNAL,
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... RESPONDENT

AFFIDAVIT

I, Fanishwar Nath Rai, aged about 68 years, Son of Late Mr. J.D. Rai, the Authorized Signatory of the Respondent Company having their Registered Office at 115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi – 110 001, do hereby solemnly state and affirm as under:-

1. That I am the Authorized Signatory of the Respondent Company vide Board Resolution dated 03.11.2021 in the above captioned matter. I am well aware of the facts of the present case and therefore I am competent to depose present Affidavit.
2. That the accompanying Objections has been drafted under my instructions and the contents thereof are true and correct to the best of my knowledge and belief.



For Ansal Properties & Infrastructure Ltd

Fanishwar Nath Rai

Authorized Signatory

3. That no part of this Affidavit is false and no material facts have been concealed therefrom.

Ansal Properties & Infrastructure Ltd.

Fmli

DEPONENT Identified Signator

VERIFICATION

15 MAR 2024

Verified at New Delhi on this _____ day of March 2024 that the contents of the above Affidavit are true and correct to my knowledge and noting material has been concealed therein.

Ansal Properties & Infrastructure Ltd

Fmli

DEPONENT Identified Signator



15 MAR 2024

ATTESTED
DEBAJYOTI BEHURIA
NOTARY
GOVT. OF INDIA
CENTRAL DELHI
Regn No 19716

CERTIFIED THAT THE DEPONENT
Sri/Smt/KM..... *Fanish Kumar Namra*
S/o, W/o, D/o..... *J D Ray*
R/o..... *Mukh Choudhary and*
Identified by me
has Solemnly affirmed before me at
New Delhi on as SI. No.
That the contents of the affidavit which have
been read & explained to him are true and
Correct to this knowledge.

Identified the deponent who
has signed in my presence
Mukh

15 MAR 2024

Notary Public



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197283/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023

Date: 01/02/2024

To,

M/s

M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD

2nd Floor Shopping Square - II, Sector - D, Sushant Golf City
Sultanpur Road, Lucknow-226030

Application Id-
23649473

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD located at 2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow-226030. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD granted for the period from 01/02/2024 to 31/12/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Group Housing Project	NA	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5.27 MLD	STP	Horticulture

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

	75	70	65	55	55	45	50	40
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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This Consent to Operate (CTO) is valid for completed projects establish at Shushant Golf City of M/S Ansal Properties and Infrastructure Ltd., Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti1 and WALLMART for which the LDA has issued completion certificate.
2. The PP shall ensure to obtain fresh Environmental Clearance (EC) and CTE from the concerned authorities for the revised land and buildup area except the area for which CTO has been granted.
3. The project shall ensure to operate the installed Sewage Treated Plants (150 KLD, 120 KLD and 5.0 MLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc. No sewage shall be discharged outside the premises.
4. The PP shall ensure connectivity of all the completed blocks/projects with the STPs of capacities 150 KLD, 120 KLD and 5.0 MLD.
5. The project shall ensure to submit the analysis report of the treated effluent from all the STPs analyzed by any NABL accredited laboratory on quarterly basis to the Board.
6. The solid waste generated from the premises shall be processed by the PP as per Solid Waste Management Rules 2016 and will maintain its record.
7. The PP shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water and submit in the Board.
8. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
9. Hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
10. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. Noise and emission level from the DG sets installed of 625 KVA, 3X500 KVA, 250 KVA and 125 KVA capacities shall be within the prescribed norms.
12. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
13. The project shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste

Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

14. The industry shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.

15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

16. The unit shall ensure to submit Environmental Compensation (EC) Rs. 1,24,50,000/- within stipulated time and comply the direction issued by the Board.

RAM
KARAN
Digitally signed by
RAM KARAN
Date: 2024.02.15
18:22:05 +05'30'
Chief Environmental Officer,
Circle-5, UPPCB.

Copy to:

Regional Officer, UPPCB, Lucknow.

RAM KARAN
Digitally signed
by RAM KARAN
Date: 2024.02.15
18:22:26 +05'30'
Chief Environmental Officer,
Circle-5, UPPCB.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Borewell water consumption summary (01.01.2024 to 31.01.2024)									
Sr.No.	Location	Water meter sr.number	Opening reading	Close reading	Total unit reading monthly	Converted in one day meter reading	perday per borewell discharge in ltr	Consumption detaols OHD tanks wise	Remarks
1	Sector-A, Borewell-1	180200106	13972	30581	16609	535	535000	933000	
	Sector-A, Borewell-2	13248	0	12344	12344	398	398000		
2	Sector-C, Borewell-1	13413	3920	14425	10505	339	339000	732000	
	Sector-C, Borewell-2	180200118	3650	15835	12185	393	393000		
3	Sector-D, Borewell-1	180200166	15791	30521	14730	475	475000	1370000	
	Sector-D, Borewell-2	180200159	22010	41246	19236	620	620000		
	Sector-D, Borewell-3	180200161	10417	18957	8540	275	275000		
4	Sector-G, Borewell-1	180200132	0	4207	4207	263	263000	263000	
5	Sector-J, Borewell-1	180200212	0	10018	10018	323	323000	323000	
							3621000	3621000	

Total withdrawl of water per day	3621000 ltr
	ie - 3621 m3/day

Water withdrawl granted per day (CGWA) = 18879 m3/day ⇒ 9%
--

Date	Open Reading	Closing Reading	Date Net
1/1/24	13972	14505	533
2/1/24	14505	15037	532
3/1/24	15037	15570	533
4/1/24	15570	16102	532
5/1/24	16102	16635	533
6/1/24	16635	17167	532
7/1/24	17167	17705	538
8/1/24	17705	18245	540
9/1/24	18245	18784	539
10/1/24	18784	19320	536
11/1/24	19320	19858	538
12/1/24	19858	20397	539
13/1/24	20397	20937	540
14/1/24	20937	21475	538
15/1/24	21475	22015	540
16/1/24	22015	22554	539
17/1/24	22554	23094	540
18/1/24	23094	23632	538
19/1/24	23632	24171	539
20/1/24	24171	24704	533
21/1/24	24704	25238	534
22/1/24	25238	25780	542
23/1/24	25780	26310	530
24/1/24	26310	26842	532
25/1/24	26842	27376	534
26/1/24	27376	27908	532
27/1/24	27908	28449	541
28/1/24	28449	28979	530
29/1/24	28979	29510	531
30/1/24	29510	30051	541
31/1/24	30051	30581	530
			16609

16609

Date	Opening Reading	Closing Reading	Net Reading	Remarks
1/1/24	00	398	398	10 Am
2/1/24	398	778	380	
3/1/24	778	1163	385	
4/1/24	1163	1560	397	
5/1/24	1560	1950	390	
6/1/24	1950	2345	395	
7/1/24	2345	2735	390	
8/1/24	2735	3134	399	10 Am
9/1/24	3134	3514	380	
10/1/24	3514	3919	405	
11/1/24	3919	4318	399	
12/1/24	4318	4728	410	
13/1/24	4728	5133	405	
14/1/24	5133	5532	399	
15/1/24	5532	5917	385	
16/1/24	5917	6316	399	
17/1/24	6316	6721	405	
18/1/24	6721	7116	395	
19/1/24	7116	7526	410	
20/1/24	7526	7941	415	
21/1/24	7941	8336	395	
22/1/24	8336	8746	410	
23/1/24	8746	9151	405	
24/1/24	9151	9547	398	
25/1/24	9547	9954	405	
26/1/24	9954	10339	385	
27/1/24	10339	10734	395	
28/1/24	10734	11139	405	
29/1/24	11139	11538	399	
30/1/24	11538	11943	405	
31/1/24	11943	12344	401	

Borewell - 01

Page 01

Date

Sr. No.	Date	Opening Reading	Closing Reading	Net Reading	Remarks
01	21/12/2023	00	000182	182	
2	22/12/2023	000182	000603	421	
3	23/12/23	000603	000880	277	
4	24/12/23	000880	001201	321	
5	25/12/23	1201	1615	414	
6	26/12/23	1615	2025	410	
7	27/12/23	2025	2580	555	
8	28/12/23	2580	2784	204	
9	29/12/23	2784	3310	526	
10	30/12/23	3310	3782	482	
11	31/12/23	3782	3920	128	3920
12	1/1/24	3920	4340	420	
13	2/1/24	4340	4669	329	
14	3/1/24	4669	5050	381	
15	4/1/24	5050	5520	470	
16	5/1/24	5520	5880	460	
17	6/1/24	5880	6420	440	
18	7/1/24	6420	6801	381	
19	8/1/24	6801	7195	394	
20	9/1/24	7195	7698	503	
21	10/1/24	7698	8022	324	
22	11/1/24	8022	8342	320	
23	12/1/24	8342	8682	340	
24	13/1/24	8682	9060	378	
25	14/1/24	9060	9269	209	
26	15/1/24	9269	9610	349	
27	16/1/24	9670	9840	322	
28	17/1/24	9840	10323	383	
29	18/1/24	10323	10686	363	
30	19/1/24	10686	10968	282	
31	20/1/24	10968	11290	322	

S.No	Date	opening Reading	closing Reading	Net Reading	Remarks
1	21/1/24	11290	11550	260	
2	22/1/24	11550	11755	205	
3	23/1/24	11755	12092	337	
4	24/1/24	12092	12473	381	
5	25/1/24	12473	12676	203	
6	26/1/24	12676	12976	300	
7	27/1/24	12976	13227	251	
8	28/1/24	13227	13435	208	
9	29/1/24	13435	13710	275	
10	30/1/24	13710	14030	320	
11	31/1/24	14030	14425	395	
			total	10,505	
12	1/2/24	14425	14650	225	
13	2/2/24	14650	15029	379	
14	3/2/24	15029	15401	372	
15	4/2/24	15401	15585	184	
16	5/2/24	15585	16124	539	
17	6/2/24	16124	16411	287	
18	7/2/24	16411	16951	540	
19	8/2/24	16951	17268	317	
20	9/2/24	17268	17683	415	
21	10/2/24	17683	17943	260	
22	11/2/24	17943	18270	327	
23	12/2/24	18270	18928	658	
24	13/2/24	18928	19480	552	
25	14/2/24	19480	19999	519	
26	15/2/24	19999	20287	288	
27	16/2/24	20287		5,862	

7.5 HP

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SEC-C4 Boxwell-02

Page 1

Date _____

S.No	Date	opening Reading	closing Reading	Net Reading	Remarks
1	23/12/23	00	370	370	
2	24/12/23	370	888	518	
3	25/12/23	888	1324	436	
4	26/12/23	1324	1684	360	
5	27/12/23	1684	1980	296	
6	28/12/23	1980	2380	400	
7	29/12/23	2380	2750	370	
8	30/12/23	2750	3135	385	
9	31/12/23	3135	3650	515	
10	1/1/24	3650	3913	263	Total = 365
11	2/1/24	3913	4334	421	
12	3/1/24	4334	4710	376	
13	4/1/24	4710	5040	330	
14	5/1/24	5040	5405	365	
15	6/1/24	5405	5780	375	
16	7/1/24	5780	6110	330	
17	8/1/24	6110	6485	375	
18	9/1/24	6485	6850	365	
19	10/1/24	6850	7120	270	
20	11/1/24	7120	7540	420	
21	12/1/24	7540	7925	385	
22	13/1/24	7925	8375	450	
23	14/1/24	8375	8810	435	
24	15/1/24	8810	9269	459	
25	16/1/24	9269	9624	355	
26	17/1/24	9624	10014	390	
27	18/1/24	10014	10404	390	
28	19/1/24	10404	10825	421	
29	20/1/24	10825	11280	455	
30	21/1/24	11280	11750	470	
31	22/1/24	11750	12110	360	

Page 2

Date

S.No	Date	opening Reading	closing Reading	Net Reading	Remarks
1	24/1/24	12450	12840	390	
2	25/1/24	12840	13290	450	
3	26/1/24	13290	13650	360	
4	27/1/24	13650	14190	540	
5	28/1/24	14190	14645	455	
6	29/1/24	14645	15085	450	
7	30/1/24	15085	15485	390	
8	31/1/24	15485	15835	350	
				Total =	(12185)
9	1/2/24	15835	16225	390	
10	2/2/24	16225	16580	365	
11	3/2/24	16580	16981	391	
12	4/2/24	16981	17335	354	
13	5/2/24	17335	17782	447	
14	6/2/24	17782	18110	328	
15	7/2/24	18110	18400	290	
16	8/2/24	18400	18730	330	
17	9/2/24	18730	19055	325	
18	10/2/24	19055	19525	470	
19	11/2/24	19525	19790	265	
20	12/2/24	19790	20210	420	
21	13/2/24	20210	20610	400	
22	14/2/24	20610	20900	290	
23	15/2/24	20900	21270	370	Total = 5435
24	16/2/24	21270			

Vakil's

1/1/24 -	15791	16272	401	10:5 Am	01
2/1/24 -	16272	16751	479	10:40 Am	21
3/1/24 -	16751	17185	434	10: - Am	31
4/1/24 -	17185	17676	491	10: - Am	41
5/1/24 -	17676	18128	452	10: - Am	5
6/1/24 -	18128	18572	444	10: - Am	6
7/1/24 -	18572	19012	440	10: - Am	71
8/1/24 -	19012	19555	543	10: - Am	81
9/1/24 -	19555	20066	511	10:05 Am	9
10/1/24 -	20066	20737	671	10:00 Am	10
11/1/24 -	20737	21202	465	10:5 Am	11
12/1/24 -	21202	21624	422	10:15 Am	12
13/1/24 -	21624	22122	498	11:00 Am	13
14/1/24 -	22122	22602	560	10:05 Am	14
15/1/24 -	22602	23150	468	10:15 Am	15
16/1/24 -	23150	23579	429	10:05	16
17/1/24 -	23579	24068	489	10: - Am	
18/1/24 -	24068	24608	540	10:05 Am	
19/1/24 -	24608	25133	525	10:15 Am	
20/1/24 -	25133	25566	433	10:20 Am	
21/1/24 -	25566	26000	434	10:20 Am	
22/1/24 -	26000	26446	446	10:10 Am	
23/1/24 -	26446	26897	451	10:15 Am	
24/1/24 -	26897	27323	426	10:15 Am	
25/1/24 -	27323	27808	485	10:25 Am	
26/1/24 -	27808	28156	348	10:25 Am	
27/1/24 -	28156	28597	441	10:25 Am	
28/1/24 -	28597	29068	471	10:45 Am	
29/1/24 -	29068	29572	504	10:22 Am	
30/1/24 -	29572	30024	452	10:05 Am	
31/1/24 -	30024	30521	497	10:40 Am	
			Total = 4590		
			14730		

Total = 4590
 14730

Vakils

जनवरी-2024

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Date

1/1/24 -	22010	22740	730	10:10Am	Date-
2/1/24 -	22740	23338	598	10:41Am	1/2/24
3/1/24 -	23338	23943	605	10:--Am	2/2/24
4/1/24 -	23943	24682	739	10:--Am	3/2/24
5/1/24	24682	25080	398	10:--Am	4/2/24
6/1/24	25080	25657	577	10:--Am	5/2/24
7/1/24	25657	26232	575	10:--Am	6/2/24
8/1/24	26232	26938	706	10:--Am	7/2/24
9/1/24 -	26938	27400	462	10:10Am	8/2/24
10/1/24 -	27400	27844	444	10:05Am	9/2/24
11/1/24	27844	28571	727	10:10Am	10/2/24
12/1/24	28571	29305	734	10:15Am	11/2/24
13/1/24	29305	29980	675	11:02Am	12/2/24
14/1/24	29980	30405	425	10:10Am	13/2/24
15/1/24	30405	30934	529	10:15Am	14/2/24
16/1/24	30934	31641	707	10:05Am	15/2/24
17/1/24	31641	32206	565	10:--Am	16/2/24
18/1/24	32206	32875	669	10:05Am	
19/1/24 -	32875	33354	479	10:15Am	
20/1/24 -	33354	33952	598	10:21Am	
21/1/24 -	33952	34715	763	10:21Am	
22/1/24 -	34715	35375	660	10:12Am	
23/1/24 -	35375	36045	670	10:18Am	
24/1/24 -	36045	36726	681	10:--Am	
25/1/24	36726	37477	751	12:10Am	
26/1/24 -	37477	37908	431	10:25Am	
27/1/24 -	37908	38624	716	10:26Am	
28/1/24 -	38624	39244	620	10:41Am	
29/1/24 -	39244	39950	706	10:23Am	
30/1/24 -	39950	40508	558	10:08Am	
31/1/24 -	40508	41246	738	10:35Am	
			19236		

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जनवरी - 2024

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Date

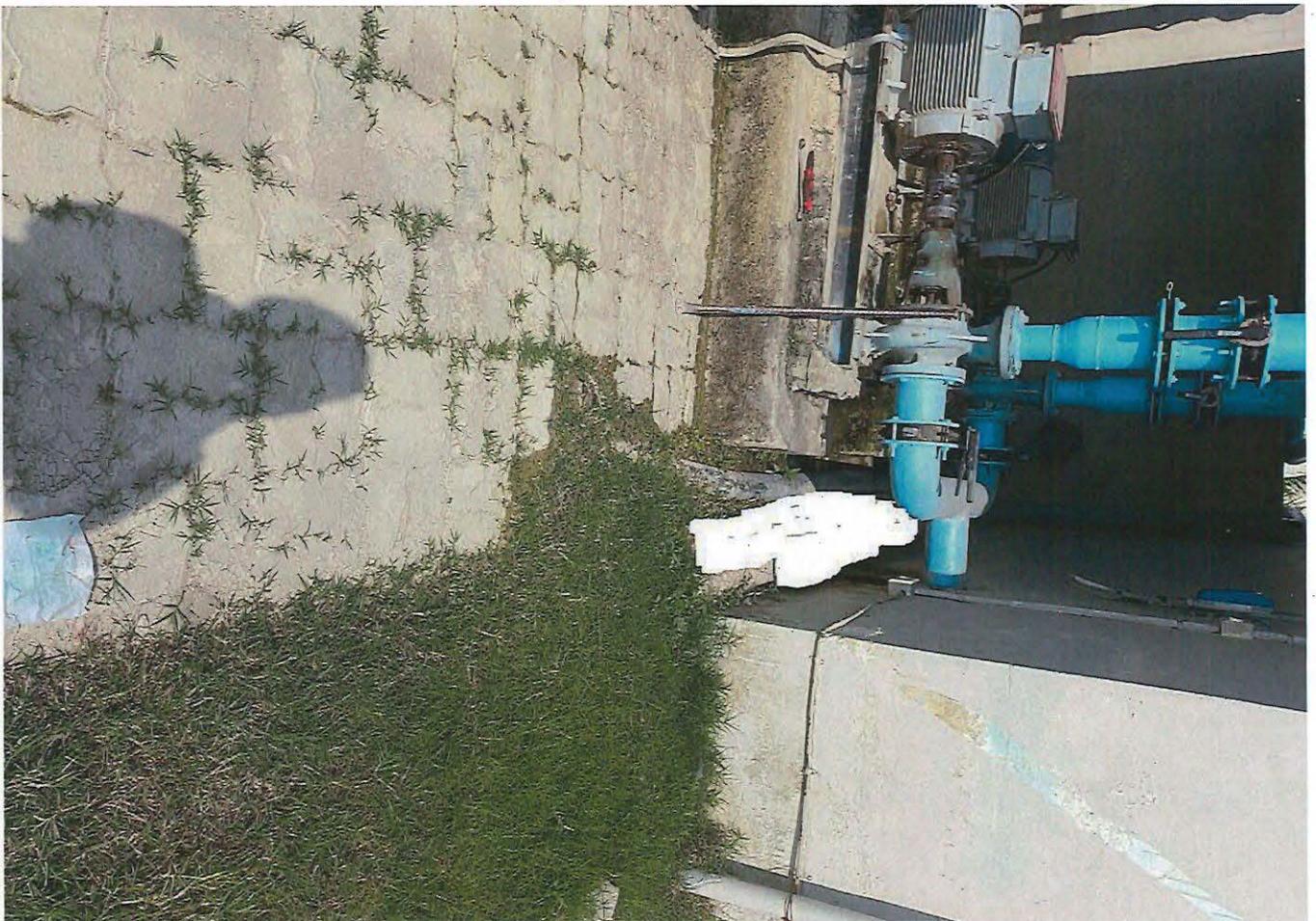
Date

					Date
1/1/24	10417	10730	313	10:15 AM	01/01/24
2/1/24	10730	11061	331	10:42 AM	2/1/24
3/1/24	11061	11328	267	10: - A -	3/1/24
4/1/24	11328	11664	336	10: - A -	4/1/24
5/1/24	11664	12047	383	10: - A -	5/1/24
6/1/24	12047	12324	277	10: - A -	6/1/24
7/1/24	12324	12602	278	10: - A -	7/1/24
8/1/24	12602	12907	305	10: AM	8/1/24
9/1/24	12907	13302	395	10:10 AM	9/1/24
10/1/24	13302	13538	236	10:15 AM	10/1/24
11/1/24	13538	13825	287	10:10 AM	11/1/24
12/1/24	13825	14032	207	10:20 AM	12/1/24
13/1/24	14032	14246	214	11:05 AM	13/1/24
14/1/24	14246	14505	259	10:10 AM	14/1/24
15/1/24	14505	14834	329	10:18 AM	15/1/24
16/1/24	14834	15040	206	10:10 AM	16/1/24
17/1/24	15040	15374	334	10: - A -	
18/1/24	15374	15731	367	10:10 AM	
19/1/24	15731	15955	224	10:20 AM	
20/1/24	15955	16232	277	10:22 AM	
21/1/24	16232	16446	214	10:22 AM	
22/1/24	16446	16691	245	10:12 AM	
23/1/24	16691	16801	110	10:16 AM	
24/1/24	16801	16951	150	10:2 - A -	
25/1/24	16951	17185	234	12:12 PM	
26/1/24	17185	17350	165	10:25 AM	
27/1/24	17350	17712	362	10:27 AM	
28/1/24	17712	17991	297	10:42 AM	
29/1/24	17991	18354	363	10:24 AM	
30/1/24	18354	18616	262	10:6 AM	
31/1/24	18616	18957	341	10:30 AM	
			8540		

S.No	Date	opening Reading	Closing Reading	Net Reading	Remarks
1-	1/2/24	00	262	262	10.00 AM
2-	2/2/24	262	509	247	"
3-	3/2/24	509	787	278	"
4-	4/2/24	787	1065	278	"
5-	5/2/24	1065	1327	262	"
6-	6/2/24	1327	1577	250	"
7-	7/2/24	1577	1851	274	"
8-	8/2/24	1851	2113	262	"
9-	9/2/24	2113	2362	249	"
10-	10/2/24	2362	2637	275	"
11-	11/2/24	2637	2898	261	"
12-	12/2/24	2898	3161	263	"
13-	13/2/24	3161	3416	255	"
14-	14/2/24	3416	3676	260	"
15-	15/2/24	3676	3940	264	"
16	16/2/24	3940	4207	267	Total = 4207
17	17/2/24	4207			Valid

Sector-6, Boosewell - 01

Irrigation Line to Sector-C/7 Park



Irrigation Line From STP





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TC-13009



ETS-LAB



ANNEXURE-R-26

TEST REPORT

TEST REPORT NO. ETS/2924-3/02/2024 URLNO.TC130092400029243F DATE OF REPORT: 02.03.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S ANSAL PROPERTIES & INFRASTRUCTURE LTD
SUSHANT GOLF CITY LUCKNOW (UP) - 226030
LOCATION - SECTOR -A, POCKET -02

Date Of Sampling : 26.02.2024
 Analysis Start Date : 28.02.2024
 Analysis End Date : 02.03.2024
 Duration Of Sampling : 30.0 MIN
 Sample ID No. : 2924-3
 Sampling Done By : ETS STAFF
 Sampling Method : ETS/STP/STACK-01
 Stack Attached To : DG SET
 Capacity Of Stack : 500 KVA
 Quantity Of Fuel Used : 60.0 LPH
 Type Of Fuel Used : H.S.D
 Stack Height Above Ground : 8.0 MTR
 Stack Dia At The Top : 380.0 MM
 Material Of Construction : M.S.
 Attached APCS : ACOUSTIC ROOM
 D.G. Set Comm. Date : NA
 Normal Operating Schedule : AS PER REQUIREMENTS
 Ambient Temperature : 26.3 °C
 Flue Gas Temperature : 265.2 °C
 Velocity Of Flue Gases : 11.6 MTR/SEC.
 Quantity Of Emission Discharged : 4733.66 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters (PM)	g/kw-hr	0.12	0.3	IS-11255 (Part-1)
2	Sulphur Dioxide,(SO ₂)	g/kw-hr	0.14	Not Specified	IS-11255 (Part-2)
3	Carbon Monoxide(CO)	g/kw-hr	1.17	3.5	IS:13270
4	Oxides of Nitrogen(NO _x)	g/kw-hr	0.35	2.7	IS:11255 (Part-7)



For ENVIRO-TECH SERVICES

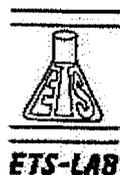
AUTHORIZED SIGNATORY,
Quality Manager

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
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TC-13009

TEST REPORT

TEST REPORT NO.: ETS/2924-7/02/2024 URLNO.TC130092400029247F DATE OF REPORT: 02.03.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S ANSAL PROPERTIES & INFRASTRUCTURE LTD
SUSHANT GOLF CITY LUCKNOW (UP) – 226030
LOCATION - CELEBRITY GARDEN SECTOR -B

Date Of Sampling : 26.02.2024
Analysis Start Date : 28.02.2024
Analysis End Date : 02.03.2024
Duration Of Sampling : 30.0 MIN
Sample ID No. : 2924-7
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/STACK-01
Stack Attached To : DG SET
Capacity Of Stack : 250 KVA
Quantity Of Fuel Used : 35 LPH
Type Of Fuel Used : H.S.D
Stack Height Above Ground : 20.0 MTR
Stack Dia At The Top : 175.0 MM
Material Of Construction : M.S.
Attached APCS : ACOUSTIC ROOM
D.G. Set Comm. Date : NA
Normal Operating Schedule : AS PER REQUIREMENTS
Ambient Temperature : 26.5 °C
Flue Gas Temperature : 205.6 °C
Velocity Of Flue Gases : 12.6 MTR./SEC.
Quantity Of Emission Discharged : 1090.48 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters (PM)	g/kw-hr	0.10	0.3	IS-11255 (Part-1)
2	Sulphur Dioxide,(SO ₂)	g/kw-hr	0.13	Not Specified	IS-11255 (Part-2)
3	Carbon Monoxide(CO)	g/kw-hr	1.10	3.5	IS:13270
4	Oxides of Nitrogen(NOx)	g/kw-hr	0.23	2.7	IS:11255 (Part-7)



Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY

Quality Manager

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TEST REPORT

TEST REPORT NO.: ETS/2924-15/02/2024 URLNO.TC130092400292415F DATE OF REPORT: 02.03.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S ANSAL PROPERTIES & INFRASTRUCTURE LTD
SUSHANT GOLF CITY LUCKNOW (UP) - 226030
LOCATION - SECTOR - D, POCKET - 02

Date Of Sampling : 27.02.2024
Analysis Start Date : 28.02.2024
Analysis End Date : 02.03.2024
Duration Of Sampling : 30.0 MIN
Sample ID No. : 2924-15
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/STACK-01
Stack Attached To : DG SET
Capacity Of Stack : 500 KVA
Quantity Of Fuel Used : 35 LPH
Type Of Fuel Used : H.S.D
Stack Height Above Ground : 8.0 MTR
Stack Dia At The Top : 150.0 MM
Material Of Construction : M.S.
Attached APCS : ACOUSTIC ROOM
D.G. Set Comm. Date : NA
Normal Operating Schedule : AS PER REQUIREMENTS
Ambient Temperature : 26.3 °C
Flue Gas Temperature : 225.3 °C
Velocity Of Flue Gases : 12.0 MTR./SEC.
Quantity Of Emission Discharged : 763.02 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters (PM)	g/kw-hr	0.12	0.3	IS-11255 (Part-1)
2	Sulphur Dioxide,(SO ₂)	g/kw-hr	0.13	Not Specified	IS-11255 (Part-2)
3	Carbon Monoxide(CO)	g/kw-hr	1.20	3.5	IS:13270
4	Oxides of Nitrogen(NO _x)	g/kw-hr	0.22	2.7	IS:11255 (Part-7)



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AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-05, Issue No. 05 Date 01.04.2019, Arnd. No. 04 Date 01.04.2019

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**TEST REPORT**

TEST REPORT NO.: ETS/2924-13/02/2024 URLNO.TC130092400292413F DATE OF REPORT: 02.03.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S ANSAL PROPERTIES & INFRASTRUCTURE LTD
SUSHANT GOLF CITY LUCKNOW (UP) - 226030
LOCATION - STP SECTOR - C, POCKET -07

Date Of Sampling : 27.02.2024
Analysis Start Date : 28.02.2024
Analysis End Date : 02.03.2024
Duration Of Sampling : 30.0 MIN
Sample ID No. : 2924-13
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/STACK-01
Stack Attached To : DG SET
Capacity Of Stack : 500 KVA
Quantity Of Fuel Used : 40 LPH
Type Of Fuel Used : H.S.D
Stack Height Above Ground : 8.0 MTR
Stack Dia At The Top : 150.0 MM
Material Of Construction : M.S.
Attached APCS : ACOUSTIC ROOM
D.G. Set Comm. Date : NA
Normal Operating Schedule : AS PER REQUIREMENTS
Ambient Temperature : 25.6 °C
Flue Gas Temperature : 210.3 °C
Velocity Of Flue Gases : 11.6 MTR./SEC.
Quantity Of Emission Discharged : 737.58 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters (PM)	g/kw-hr	0.11	0.3	IS-11255 (Part-1)
2	Sulphur Dioxide (SO ₂)	g/kw-hr	0.13	Not Specified	IS-11255 (Part-2)
3	Carbon Monoxide (CO)	g/kw-hr	1.10	3.5	IS:13270
4	Oxides of Nitrogen (NO _x)	g/kw-hr	0.21	2.7	IS:11255 (Part-7)



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TC-13009

TEST REPORT

TEST REPORT NO ETS/2924-1/02/2024 URLNO.TC130092400029241F DATE OF REPORT: 02.03.2024

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/S ANSAL PROPERTIES & INFRASTRUCTURE LTD
SUSHANT GOLF CITY LUCKNOW (UP) - 226030
LOCATION - PARADISE CRYSTAL SECTOR -A, POCKET -01

Date Of Sampling : 26.02.2024
Analysis Start Date : 28.02.2024
Analysis End Date : 02.03.2024
Duration Of Sampling : 30.0 MIN
Sample ID No. : 2924-1
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/STACK-01
Stack Attached To : DG SET
Capacity Of Stack : 320 KVA
Quantity Of Fuel Used : 50.0 LPH
Type Of Fuel Used : H.S.D
Stack Height Above Ground : 15.0 MTR
Stack Dia At The Top : 380.0 MM
Material Of Construction : M.S.
Attached APCS : ACOUSTIC ROOM
D.G. Set Comm. Date : NA
Normal Operating Schedule : AS PER REQUIREMENTS
Ambient Temperature : 26.9 °C
Flue Gas Temperature : 260.3 °C
Velocity Of Flue Gases : 13.2 MTR./SEC.
Quantity Of Emission Discharged : 5386.58 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters (PM)	g/kw-hr	0.10	0.3	IS-11255 (Part-1)
2	Sulphur Dioxide (SO ₂)	g/kw-hr	0.15	Not Specified	IS-11255 (Part-2)
3	Carbon Monoxide (CO)	g/kw-hr	1.20	3.5	IS:13270
4	Oxides of Nitrogen (NO _x)	g/kw-hr	0.33	2.7	IS:11255 (Part-7)



Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

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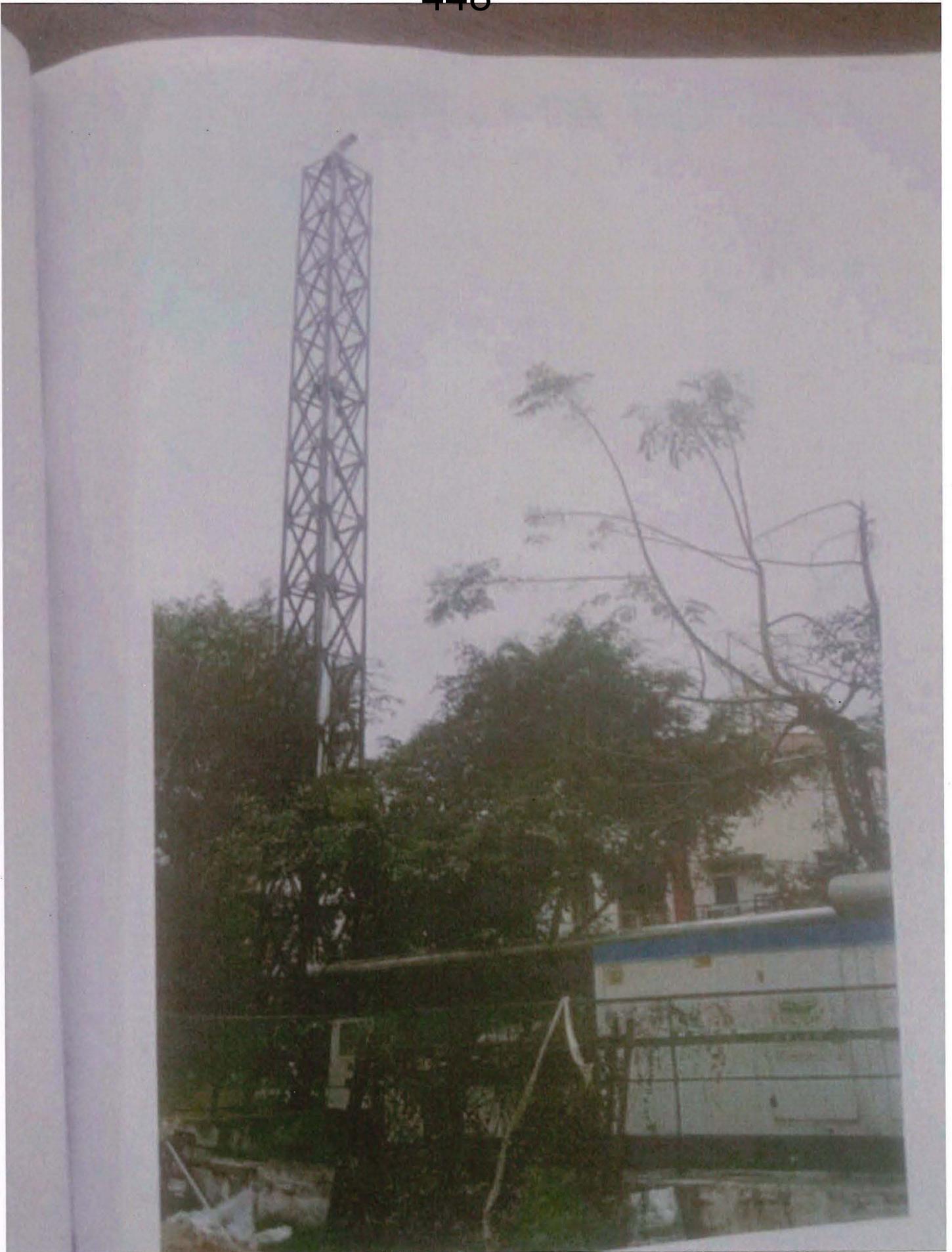
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Sub Station - A - Pocket 2
500 KVA



Celebrity Garden
Sector - B
250 KVA



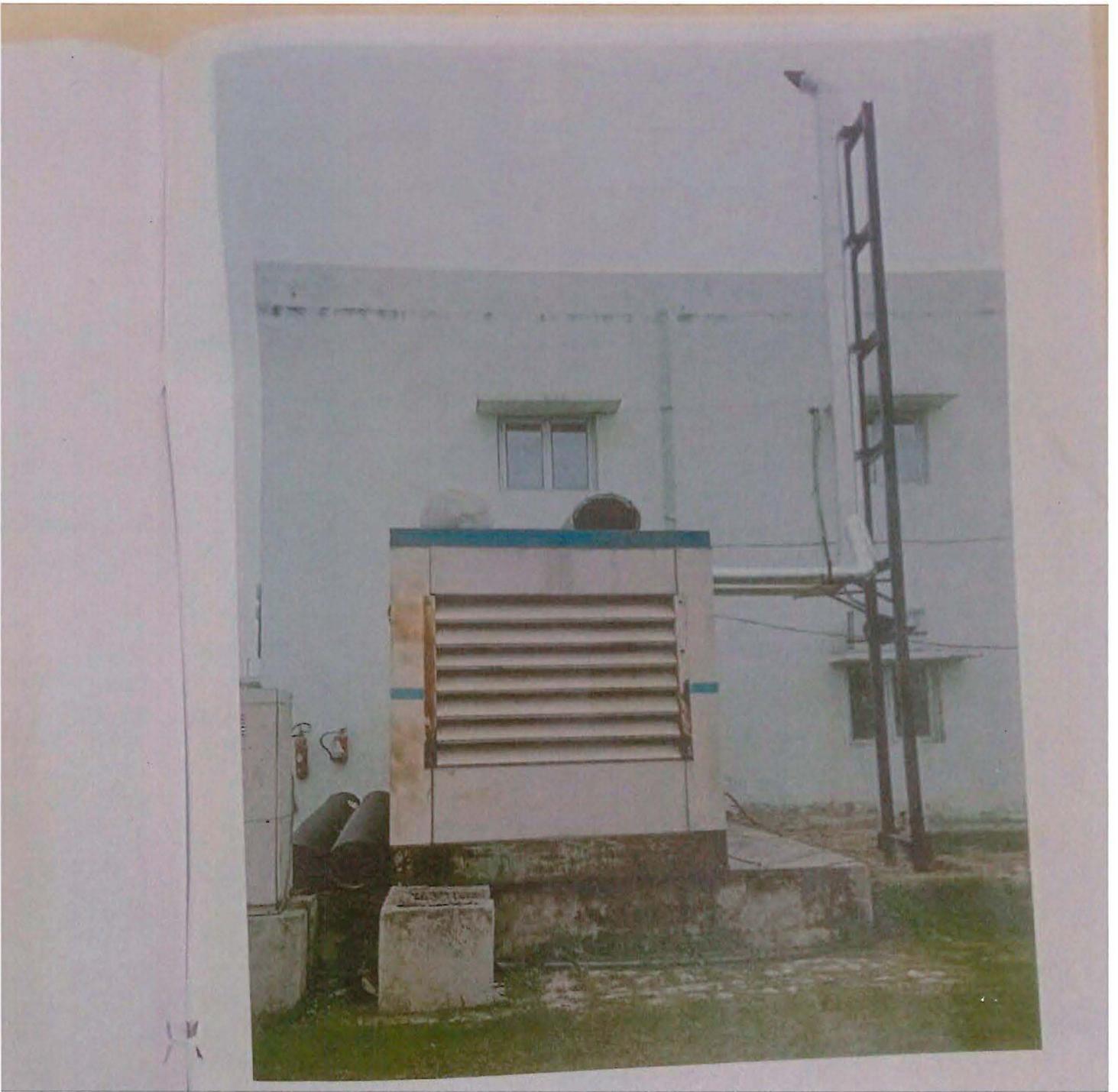
Sector D-2
500 KVA

11 Nos

7



Celebrity Green
125 KVA



Sector C Pocket 7

500 KVA



Paradise Crystal

320 KVA



Sector - A Borewell - 2



Sector - A Borewell - 01



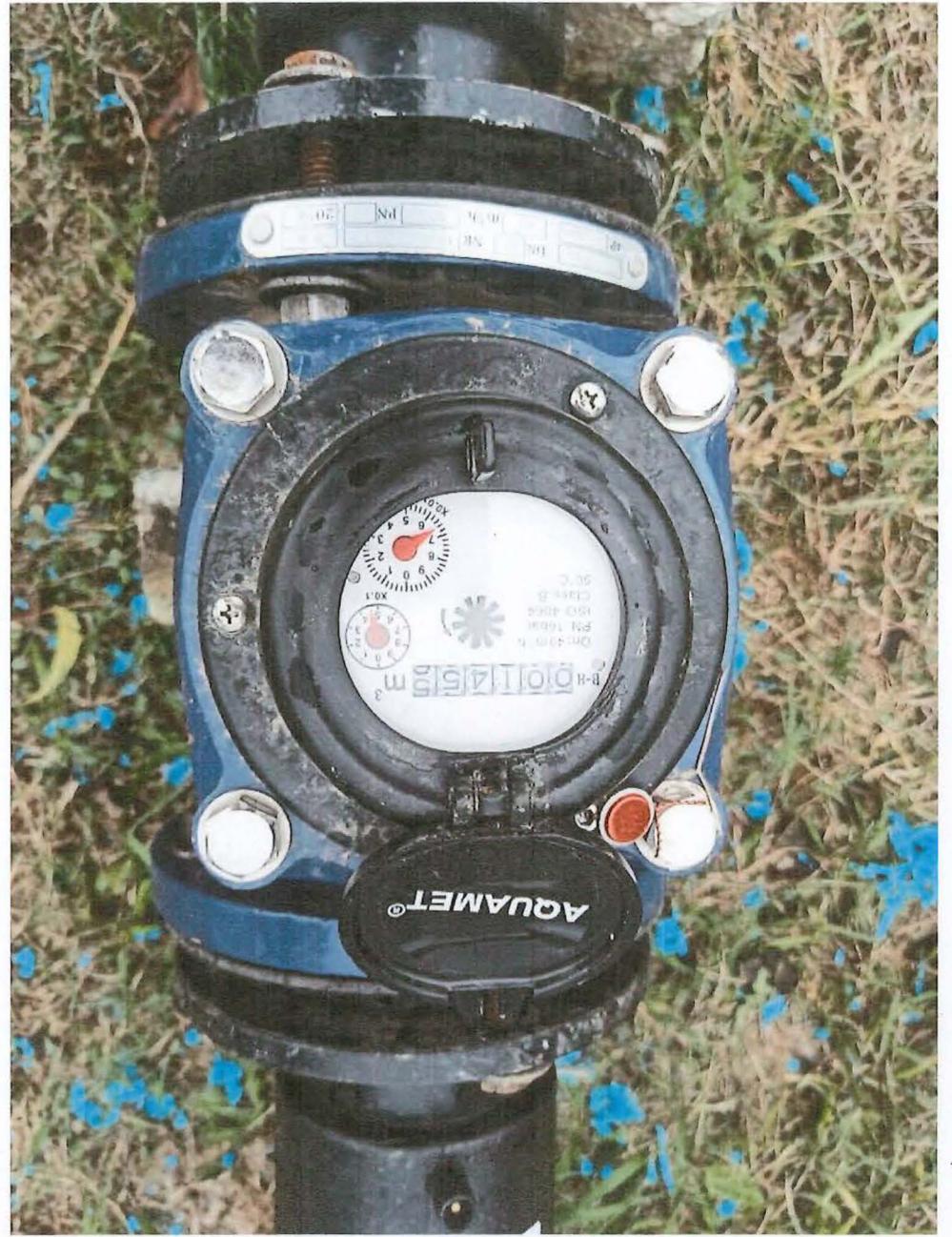
Boxwell-1, Sector-D



Boxwell-2, Sector-D



Borewell-01, Sector-D



Borewell-01, Sector-C



Bozwell-01, Sector-C,



Bozwell-02, Sector-C



Borewell-01, Sector-3



Seawage lifting to SBR TANK

Page No: Re

Date	Previous Reading	Present Reading	Difference
1/1/24	123748	123800	32 KL
2/24	123880	124042	162 KL
3/24	124042	124086	44 KL
4/24	124086	124143	57 KL
5/24	124143	124209	66 KL
6/24	124209	124420	211 KL
7/24	124420	124558	138 KL
8/24	124558	124732	174 KL
9/24	124732	124843	111 KL
10/24	124843	125000	157 KL
11/24	125000	125120	120 KL
12/24	125120	125278	158 KL
13/24	125278	125492	214 KL
14/24	125492	125681	189 KL
15/24	125681	125836	155 KL
16/24	125836	126027	191 KL
17/24	126027	126211	184 KL
18/24	126211	126448	237 KL
19/24	126448	126577	129 KL
20/24	126577	126624	47 KL
24/24	126624	126743	119 KL
22/24	126743	126943	200 KL
23/24	126943	127074	131 KL
24/24	127074	127199	125 KL
25/24	127199	127313	114 KL
26/24	127313	127438	125 KL
27/24	127438	127622	184 KL
28/24	127622	127778	156 KL
29/24	127778	127963	185 KL
30/24	127963	128099	136 KL
31/24	128099	128290	191 KL

Discharge By Filter Feed Pump

Date

Previous Reading

Present Reading

Difference

Page No.:

Remark

1/1/24	71502	71818	236 KL	
2/1/24	71818	72044	226 KL	
3/1/24	72044	72221	177 KL	
4/1/24	72221	72377	156 KL	
5/1/24	72377	72502	125 KL	
6/1/24	72502	72707	205 KL	
7/1/24	72707	72890	183 KL	
8/1/24	72890	72938	48 KL	
9/1/24	72938	73013	75 KL	
10/1/24	73013	73082	69 KL	
11/1/24	73082	73183	101 KL	
12/1/24	73183	73261	78 KL	
13/1/24	73261	73401	140 KL	
14/1/24	73401	73535	134 KL	
15/1/24	73535	73686	151 KL	
16/1/24	73686	73816	130 KL	
17/1/24	73816	73943	127 KL	
18/1/24	73943	74158	215 KL	
19/1/24	74158	74288	130 KL	
20/1/24	74288	74288	00 KL	
21/1/24	74288	74459	171 KL	
22/1/24	74459	74557	98 KL	
23/1/24	74557	74633	76 KL	
24/1/24	74633	74633	00 KL	
25/1/24	74633	74743	110 KL	
26/1/24	74743	74834	91 KL	
27/1/24	74834	74982	148 KL	
28/1/24	74982	75096	114 KL	
29/1/24	75096	75281	185 KL	
30/1/24	75281	75456	175 KL	
31/1/24	75456	75609	153 KL	

460

Date	Date Previous Reading	Present Reading	Difference	Page No Remark
1/2/24	128290	128441	151 KL	
2/2	128441	128620	179 KL	
3/2	128620	128768	148 KL	
4/2	128768	128914	146 KL	
5/2	128914	129068	154 KL	
6/2	129068	129220	152 KL	
7/2	129220	129356	136 KL	
8/2	129356	129489	133 KL	
9/2	129489	129720	231 KL	
10/2	129720	129857	137 KL	
11/2	129857	130019	162 KL	
12/2	130019	130204	185 KL	
13/2	130204	130303	99 KL	
14/2	130303	130424	121 KL	
15/2	130424	130540	116 KL	
16/2	130540	130643	103 KL	
17/2	130643	130741	98 KL	
18/2	130741	130782	41 KL	
19/2	130782	130851	69 KL	
20/2	130851	130876	25 KL	
21/2	130876	130876	00 KL	
22/2	130876	130876	00 KL	
23/2	130876	130876	00 KL	
24/2	130876	130898	22 KL	
25/2	130898	130918	20 KL	
26/2	130918	130954	36 KL	
27/2	130954	130967	13 KL	
28/2	130967			
29/2				

Date	Previous Reading	Present Reading	Difference	Part No	Remark
1/2/24	75609	75772	163 KL		
2/2	75772	75902	130 KL		
3/2	75902	75979	77 KL		
4/2	75979	76029	50 KL		
5/2	76029	76175	146 KL		
6/2	76175	76375	200 KL		
7/2	76375	76497	122 KL		
8/2	76497	76532	36 KL		
9/2	76532	76675	143 KL		
10/2	76675	76822	147 KL		
11/2	76822	76921	99 KL		
12/2	76921	77068	147 KL		
13/2	77068	77237	169 KL		
14/2	77237	77363	126 KL		
15/2	77363	77499	136 KL		
16/2	77499	77550	51 KL		
17/2	77550	77598	48 KL		
18/2	77598	77646	48 KL		
19/2	77646	77667	21 KL		
20/2	77667	77688	21 KL		
21/2	77688	77688	00 KL		
22/2	77688	77743	55 KL		
23/2	77743	77817	74 KL		
24/2	77817	77838	21 KL		
25/2	77838	77866	28 KL		
26/2	77866	77922	56 KL		
27/2	77922	77954	32 KL		
28/2	77954				
29/2					
30/2					



Road To STP